
(2020) 12 CAT CK 0033

In the Central Administrative Tribunal

Case No : Original Application No. 2002 Of 2020

Inspector (Exe.) Sukhbir Malik

APPELLANT

Vs

GNCT Of Delhi And Others

RESPONDENT

Date of Decision : 08-12-2020

Acts Referred:

Citation : (2020) 12 CAT CK 0033

Hon'ble Judges : L. Narasimha Reddy, J;A. K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Sourabh Ahuja, Esha Mazumdar

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicant is working as Inspector in the Delhi Police. Disciplinary proceedings were initiated against him through charge memo

dated 11.06.2019 with certain allegations. The grievance of the applicant is that the disciplinary proceedings are kept pending for a long time and in the

meanwhile, he is deprived of the benefits such as MACP. This OA is filed with a prayer to direct the respondents to conclude the disciplinary proceedings.

2. We heard Sh. Sourabh Ahuja, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.

3. If one takes into account, the date of charge memo and the factum of the intervention of COVID pandemic in March, 2020, it cannot be said that

there was undue delay on the part of the respondents. At the same time, the disciplinary proceedings against the applicant need to be given a quietus

as early as possible.

4. We, therefore, dispose of the OA directing that the disciplinary proceedings against the applicant initiated through charge memo dated 11.06.2019

shall be concluded as early as possible, not later than six months from the date of receipt of a copy of this order.

There shall be no order as to costs.